NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/198/2016

NAME OF THE PETITIONER(S)

: Dr. Arivudai Nambi

NAME OF THE RESPONDENT(S) : M/s Beko-Kare Enterprises Private Limited & 2 others

UNDER SECTION

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

R. VIDHYASHANKAR Council for Petitioner

for A-L- Grandhinaathi Caunel Jas ALKARespondents (R1-3)

ORDER

Counsel representing both parties present. On the last date of hearing, counsel for respondent was directed to submit final arguments, failing which the matter would be decided on merits. Counsel for respondent states that he is ready with the arguments. In the meantime, the counsel for petitioner stated that the bank has sent a notice in relation to payment of loan taken by the company with regard to which the title deeds of his personal property have been deposited as collateral security. In view of it, there is an urgent need of the parties to remain represent before this Bench to sort out the issue. Accordingly, both the counsels are directed to cause appearance of the parties in person. Put up on 11.11.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)